

M. No.24/15

New No.95305/16

11.09.2020

Gulshan Rai Vs. S.N. Verma

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, file of the present case has not yet been received back from the Ld. Appellate Court.

No effective orders can be passed without having the file.

To come up on 01.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.80/16

New No.80710/16

11.09.2020

Sanjay Chaturvedi Vs. Ram Saran Aggarwal

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By order dated 10.01.2017, the Ld. Predecessor of the Court ordered the present case to be listed for arguments on maintainability of the present petition in view of Section 19 of Delhi Slums (Improvement & Clearance) Act. After the said order, the present case has been adjourned indefinitely.

It was once submitted on behalf of the petitioner that talks for settlement are going on.

The present case cannot be kept pending indefinitely. Last opportunity is granted to the petitioner to come forward and address arguments.

To come up for arguments on maintainability of the present case in view of the observation of the Ld. Predecessor of this Court made in order dated 10.01.2017, on 24.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

M. No.7/19

New No.13/19

11.09.2020

Karan Kumar Vs. Chattar Singh

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Notice of the application under Section 151 CPC was served upon the petitioner and remained unserved upon the respondents.

Reply to the application was filed on 12.12.2019.

However, as no one has appeared today, matter is adjourned to 12.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

DR. No.64/20

New No.612/19

11.09.2020

Dharma Pratap Kohli Vs. Saroj Jain

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As per the report of the Nazir, report of service of notice upon the respondent has not been received back.

As no one has appeared today, matter is adjourned to 17.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

Ex. No.9/20

New No.795/20

11.09.2020

Chander Pal Singh Vs. Municipal Corporation of Delhi

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Amit Kumar, Ld. Counsel for the decree holder.

The Nazir has filed his report that there is no stay on the operation of the eviction order of which execution is sought.

Ld. Counsel for the decree holder also submits the same and requests that warrants of possession be issued.

Record is perused.

On filing of PF, issue warrants of possession for execution of the eviction order.

To come up before Ld. ACJ on 01.10.2020 and before this Court on 20.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

Ex. No.10/20

New No.819/20

11.09.2020

Khalid Rashid Vs. Rahul Gera

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Asstt. Ahlmad, the Civil Nazir has not filed his report.

The Nazir shall remain careful in future and is again directed to file his report.

To come up on 29.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

At this stage, Mr. Jabbar Hussain has appeared. He is informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.206/09

New No.80653/16

11.09.2020

Anil Kumar Vs. Harbhagwan

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for petitioner's evidence to 09.11.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.181/11

New No.80651/16

11.09.2020

Vijay Kumar Vs. Bal Ram

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Ashok Arya, Ld. Counsel for the petitioner.
Mr. Prince Sharma, Ld. Counsel for the respondent.

Record is perused.

Since the witness of the petitioner is not present, matter is adjourned for petitioner's evidence to 23.11.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.234/11

New No.79018/16

11.09.2020

Malti Narang Anr. Vs. Hasti Lal Champa Lal

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Rajesh Bhatia, Ld. Counsel for the petitioner alongwith petitioner Mr. Satish Dhawan.

None for respondent.

Record is perused.

By order dated 01.05.2019, the defence of the respondent was struck off and the case was adjourned for recording of petitioner's evidence.

Thereafter, the case is being adjourned repeatedly for recording of petitioner's evidence.

Even today, no one is appearing on behalf of the respondent.

Ld. Counsel for the petitioner submits that no one is appearing on behalf of the respondent deliberately.

Ld. Counsel for the petitioner requests that a short date of hearing be given.

Request is allowed.

To come up for cross-examination of Mr. Satish Dhawan on 29.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.294/14

New No.77817/16

11.09.2020

Suresh Babu @ Suresh Kumar Vs. Lalit Kumar

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Rakesh Srivastava, Ld. Counsel for the petitioner alongwith petitioner in person.

None for respondent.

Record is perused.

As no one has appeared on behalf of the respondent, matter is adjourned for cross-examination of RW-1 to 23.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

RE. No.56/15

New No.77150/16

11.09.2020

Abdul Sami Vs. Mohd. Suleheen

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. R.S. Sahni, Ld. Counsel for the respondent.

Record is perused.

By order dated 05.03.2020, in view of the order of the Hon'ble High Court dated 13.03.2015, while adjourning the case, this Court imposed a cost of Rs.50,000/- upon the legal heirs of respondent no. 1 to be paid to the petitioners.

It was directed that subject to the payment of this cost, the legal heirs of the respondent no. 1 shall be permitted to lead evidence. It was further directed that advance copy of evidence by way of affidavit is to be supplied to the petitioners atleast five days prior to the next date of hearing.

Ld. Counsel for the respondents submits that he is ready to pay cost, which shall be paid when the Court is held physically.

As no one has appeared on behalf of the petitioner, matter is adjourned for payment of costs and for respondent's evidence to 05.12.2020. Let advance copy of evidence by way of affidavit be supplied to the petitioner atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

M. No.31/14

New No.60057/16

11.09.2020

Swatantra Rastogi Vs. Prem Lata

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on pending applications to 04.02.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.853/14

New No.78297/16

11.09.2020

Jai Bhagwan Kaushik Vs. Chander Shekar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Yashpreet Singh, Ld. Counsel for the petitioner.
None for the respondent.

Record is perused.

Reply to the application under Order 6 Rule 17 of CPC has been e-mailed to the Court on 08.09.2020.

Ld. Counsel for the petitioner submits that he has not received copy of the reply.

On asking by the Court, he discloses his e-mail address is lawyer.yashpreet@gmail.com. The Reader is directed to forward the e-mail by which reply was sent to the Court to the Ld. Counsel for the petitioner at the aforementioned e-mail address.

To come up for arguments on the aforementioned application on 07.01.2021. Let copy of the rejoinder to the reply of the respondent, if any, be supplied to the respondent atleast one week prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.852/14

New No.78298/16

11.09.2020

Jai Bhagwan Kaushik Vs. Balwant Rai

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Yashpreet Singh, Ld. Counsel for the petitioner.
Mr. Aman Bhardwaj, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application under Order 6 Rule 17 of CPC has not been filed till date.

Ld. Counsel for the respondent submits that he does not wish to file reply and shall straight away argue on the application.

To come up for arguments on the aforementioned application alongwith connected cases on 07.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.854/14

New No.78299/16

11.09.2020

Jai Bhagwan Kaushik Vs. Naresh Kumar

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Yashpreet Singh, Ld. Counsel for the petitioner.
Mr. Pankaj Vivek, Ld. Counsel for the respondent.

Record is perused.

As per the report of the Asstt. Ahlmad dated 10.09.2020, reply to the application under Order 6 Rule 17 has been filed in the Court on 10.09.2020.

Ld. Counsel for the petitioner submits that he has not received copy of the reply.

On asking by the Court, he discloses his e-mail address is lawyer.yashpreet@gmail.com. The respondent is directed to send the copy of the reply to the petitioner by e-mailing it at the aforementioned e-mail address of the Ld. Counsel for the petitioner.

To come up for arguments on the aforementioned application on 07.01.2021. Let copy of the rejoinder to the reply of the respondent, if any, be supplied to the respondent atleast one week prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.945/14

New No.79824/16

11.09.2020

Bansi Lal Vs. Manisha Chauhan

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Sahil Kalra, Ld. Proxy Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on the application of the respondent under Section 151 CPC to 06.02.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.135/18

New No.678/18

11.09.2020

Jeenat Begum Vs. Mohd. Aslam

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 01.02.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.152/19

New No.764/19

11.09.2020

Anupam Finvest Limited Vs. Shashi Kanojia

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

Let reply be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on the application for leave to defend on 11.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

E. No.58/20

New No.206/20

11.09.2020

Atiqur Rehman Chandna Vs. Mukesh Kumar Jain

File was not taken up on 31.03.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 19.05.2020.

File was not taken up on 19.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 11.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Fresh execution petition was received by way of assignment. It be checked and registered.

Present: Mr. Absar Ahmed, Ld. Counsel for the petitioner.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondents within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondents through WhatsApp, fax and e-mail.

To come up on 26.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020

DR.No.99/20

New No.890/20

11.09.2020

Om Prakash Batra Vs. Birender Singh Bhalla

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 25.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
11.09.2020